

(10)

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2132/2000
MA-2530/2000
MA-95/2001
MA-284/2001

New Delhi this the 1st day of March, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Prabhu,
S/o Sh. Giarshi,
working as Mate under
Dy. Chief Engineer (Const.)
Northern Railway,
Tilak Bridge,
New Delhi posted at
Tuglakabad, Delhi.

2. Sh. Tankadhar,
S/o Sh. Maheshwar,
working as Mate under
Dy. Chief Engineer/Const.
Northern Railway, Tilak
Bridge, New Delhi posted
at Sarai Rohilla.

.... Applicant

(through Sh. A.K. Bhardwaj, Advocate)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Dy. Chief Engineer/Const.,
Northern Railway,
Tilak Bridge,
New Delhi.
3. The Chief Engineer (C),
Kashmere Gate,
Northern Railway,
New Delhi.
4. The Section Engineer(P.Way),
(P.Way) Construction,
Northern Railway,
Delhi Sarai Rohilla.
5. The SSE/PWay/Const.,
Northern Railway,
DEE.
6. The Divl. Railway Manager,
Northern Railway,
Delhi Division,
DRM Office,
New Delhi.

.... Respondents

(through Sh. B.S. Jain, Advocate)

Order (Oral)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. Respondents' counsel Sh. B.S. Jain states that respondents would have no serious objection if this O.A. is disposed of in terms of the Tribunal's order dated 17.10.2000 in OA-661/97 (Sher Singh & Ors. Vs. U.O.I. & Ors.) and connected OA.

3. Accordingly, in terms of the aforesaid Tribunal's order dated 17.10.2000, this O.A. is disposed of with a direction that respondent shall protect the pay of the applicants as drawn by them in Construction Organisation in Group 'C' as casual Mate, by way of personal pay, till they ^{are} ~~were~~ promoted in accordance with the rules in the open line. The OA as well as MA-284/2001 are disposed of. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

S.R. Adige
(S.R. Adige)
Vice-Chairman(A)

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